

[Mr. Chairman.]

such a thing was likely to arise. Well, the Government is sorry, we are sorry; we are all sorry for it. We pass on to the next item.

SHRI BHUPESH GUPTA: Why speak about inconvenience?

SHRI JASWANT SINGH: Has Government expressed its regret in regard to its folly?

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I lay on the Table a statement showing the Bills which were passed by Parliament during the Thirty-second Session (1961) of the Rajya Sabha and assented to by the President:

1. The Two-Member Constituencies (Abolition) Bill, 1961.
2. The Appropriation Bill, 1961.
3. The Orissa Appropriation Bill, 1961.
4. The U.P. Sugarcane Cess (Validation) Bill, 1961.
5. The Appropriation (Railways) Bill, 1961.
6. The Appropriation (Railways) No. 2 Bill, 1961.
7. The Banking Companies (Amendment) Bill, 1961.
8. The Appropriation (Vote on Account) Bill, 1961.
9. The Railway Passenger Fares (Repeal) Bill, 1961.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS AND ACCOUNTS (1959-60) OF THE TRAVANCORE MINERALS LIMITED, QUILON AND THE INDIAN RARE EARTHS LIMITED, BOMBAY AND RELATED PAPERS

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS AND ALSO IN-CHARGE OF THE DEPART-

MENT OF ATOMIC ENERGY (SHRI JAWAHARLAL NEHRU): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following Reports:—

- (i) Third Annual Report and Accounts of the Travancore Minerals Limited, Quilon, for the year 1959-60, together with the Auditors' Report thereon. [Placed in Library. See No. LT-2777/61.]
- (ii) Tenth Annual Report and Statement of Accounts of the Indian Rare Earths Limited, Bombay, for the year 1959-60, together with the Auditors' Report thereon. [Placed in Library. See No. LT-2778/61.]

THE INDIAN TELEGRAPH (AMENDMENT) RULES, 1961

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, on behalf of Dr. P. Subbarayan, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy of the Ministry of Transport and Communications (Department of Communications and Civil Aviation—Posts and Telegraphs Board) Notification S.O. No. 119, dated the 6th January, 1961, publishing the Indian Telegraph (Amendment) Rules, 1961. [Placed in Library. See No. LT-2647/61.]

THE DELHI DEVELOPMENT AUTHORITY (PREPARATION OF BUDGET) RULES, 1960

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table, under section 58 of the Delhi Development Act, 1957, a copy of the Ministry of Health Notification No. F.6-12/60-LSG., dated the 27th December, 1960, publishing the Delhi Development Authority (Preparation of Budget) Rules, 1960. [Placed in Library. See No. LT-2648/61.]